

protection to wild animals under Section 36 of the Wild Life (Protection) Act, 1972.

(b) No, Sir.

(c) Does not arise.

#### Arrest of Tibetans

2752. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Tibetans have been arrested in the country in the last one month;

(b) if so, how many and at what places; and

(c) what is the number of Tibetans who are still in jail and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Yes, Sir. 1465 Tibetan Refugees were arrested in Delhi for breach of prohibitory orders under section 144 Cr. P. C. 4 persons were arrested in Dehradun.

(c) None.

2753. [Transferred to the 21st March, 1983].

#### Consignment of Nuclear Fuel from France

2754. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received any consignment of nuclear fuel for the Tarapur Atomic Plant from France as per the agreement;

(b) if so, when; and

(c) if the answer to part (a) above be in negative, what are the reasons therefor?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

(c) India and France signed an Agreement on 26th November, 1982 wherein France agreed to supply the enriched Uranium needs of the Tarapur Atomic Power Station, in lieu of the US, and within the framework of the 1963 Co-operation Agreement between India and US on the subject.

A commercial contract to enable supply has just been concluded on 21st March, 1983, the two Governments having accorded their approvals to the contents of the draft contract initialled earlier. With this, French supplies are expected to commence shortly.

#### Dadri Cement factory

2755. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of INDUSTRY be pleased to state:

(a) what are the details of the performance of Cement Factory, Charkhi Dadri after its take-over by Government;

(b) the manner in which funds provided by Government to the Cement Corporation of India for the above unit were utilised;

(c) what is the capacity of the plant before take-over and after its take-over;

(d) whether all the units have been rehabilitated;

(e) if not, what are the reasons for non-rehabilitating of the units; and

(f) whether there is any future planning in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) The Charkhi Dadri Factory has produced 0.27 lakh tonnes of cement in 1981-82 and 1.23 lakh tonnes in 1982-83, upto February, 1983. The factory has made a provisional net profit of Rs. 59 lakhs in 1982-83 upto February 1983 as against a loss of Rs. 2 lakhs incurred in 1981-82.

(c) The capacity of this unit before acquisition was 750 tonnes per day comprising of 2 kilns of 500 tonnes per day and 250 tonnes per day. After acquisition of the unit, kiln of 250 tonnes per day was discarded as it had outlived its normal life. The present capacity of the unit is 500 tonnes per day.

(b) and (d) to (f) The Cement Corporation of India (CCI) has drawn up a rehabilitation programme for the unit involving a capital outlay of Rs. 470/- lakhs. Of the funds provided by the Government, CCI had already incurred an expenditure of Rs. 271 lakhs so far on items such as civil works, purchase of plant and machinery, establishment expenditure, fixed assets taken over and margin money. The CCI proposes to carry out major repairs and complete the rehabilitation programme by the end of 1983-84.

#### Payment of dues to the workers of Dadri Cement Factory

2756. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Dalmia Management paid the dues of the workers belonging to Cement Factory, Charkhi Dadri, Haryana, at the time of its closure on the 18th March, 1980,

(b) what are the details of all such dues of the workers;

(c) what steps Government have taken so far or likely to take in the near future for their payments;

(d) whether it is a fact that the amount provided by Government in the Act No. 31 of 1981 to meet with the past liabilities relating to the above said cement factory fall short against the liabilities; and

(e) if so, what are the details of the past liabilities of the said Company and the amount provided for payment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) and (b) According to Statement of Affairs as on 15-5-80 filed by the Director of Dalmia Dadri Cement Limited in the Punjab and Haryana High Court, a sum of Rs. 70.52 lakhs were due to the employees as against Rs. 15.76 lakhs from them, details of which are given in the statement attached.

(c) to (e) For purpose of discharging liabilities, including past dues to the workers, a Commissioner of Payments has been appointed, in accordance with the provisions of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act, 1981. A sum of Rs. 84.87 lakhs has been placed at his disposal as per Section 7 of the Act. Precise details of past liabilities will be known only after all the claims are recovered and scrutinised by the Commissioner of Payments.

#### Annexure

*Dues to/from the workers as per the Statement of Affairs as on 15-5-1980 filed by the Director of Dalmia Dadri Cement Limited in Punjab & Haryana High Court, Chandigarh and with Deputy Official Liquidator attached thereto.*

#### (A) Dues to Employees

|                              |           |
|------------------------------|-----------|
| 1. Unclaimed wages (factory) | 3450.02   |
| 2. Unclaimed wages (quarry)  | 113913.58 |
| 3. Unclaimed wages (old)     | 9866.47   |
| 4. Outstanding bonus         | 9440.84   |
| 5. Wages expenses            | 68164.2   |